

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE (WZ), AT PUNE.**

Original Application (OA) No. :131/2017

Dr. Prashant D. Patil ... Applicant

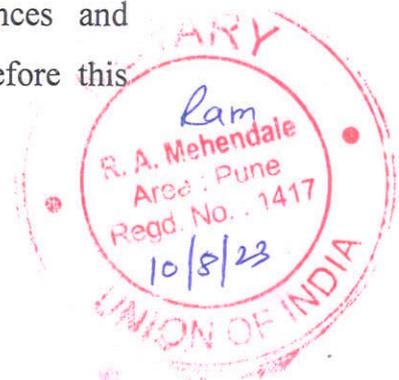
V/s.

State of Maharashtra and others ... Respondents

**AFFIDAVIT IN REPLY OF THE RESPONDENT NO.5 TO
THE RESPONENT NO.2 AFFIDAVIT DATED 09/08/2023.**

I, Dr. (Mr.) Arvind Wasudeo Kolte, the President of the Respondent No.5 namely Bhratrumandal, Malkapur (Trust), Age 65 years, Occupation : General Surgeon, residing at: Chalis Bigha, Malkapur-443101, do solemnly affirm and state as under:

1. I state that I am one of the Trustees of the Respondent No.5 and that I am responsible for its day to day affairs.
2. I state that we have received the Affidavit of the Respondent No.2 MPCB, today i.e. on 10/08/2023 at 1.13 pm via email, from the Counsel of the Respondent No.2 and that this Affidavit in Reply has been immediately prepared thereafter, to bring the true facts before this Hon'ble Tribunal and also to elucidate the damages being caused to us, as Respondents for the hall being completely closed.
3. I state that this Affidavit in Reply is stated and sworn by me, as I have the first-hand knowledge, information and correspondences of all the occurrences, incidences and happenings with regards to these proceedings, before this



Hon'ble Tribunal. I state and submit that this Affidavit in Reply has been stated purely on the basis of facts and the documents made available by the Respondent No.2 and its concerned officers, on the site of this Respondent.

4. I submit that this Affidavit in reply is being sworn and submitted by me, without prejudice to my legal rights to counter to the main application, as filed by the Applicant herein and I reserve my legal right to file an Additional Affidavit, if so necessary in the interest of our Trust and its Resolutions.
5. I say and submit that at the very outset, the Affidavit dated 09/08/2023 sworn and submitted by the Respondent No.2 MPCB (in short- **the said Affidavit**), is a false and fabricated Affidavit and is submitted without any applicability of mind and is against the Order passed by this Hon'ble Tribunal on 24/05/2023.
6. I submit that ours is not a commercial marriage hall, as alleged by the Applicant in his statements.
7. I submit that as per the paragraph no.6 of the said Order, *lucid directions were given to the Counsel of the Respondent No.2, that the MPCB shall calculate the number of days for which, the Respondents 5 to 7 had run the marriage halls without any Consent to Operate*, however, the officer of the Respondent No.2 namely Mr. Sanjay Deorao Patil, the Regional Officer, Amravati, MPCB, has asserted in the paragraph no.3 in the said Affidavit that the total days have been miscalculated to be as 582 days and that no basis has been laid/supplied/stated for this calculations i.e. the period is

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not stated and defined. I state that the said Affidavit is completely contrary to the directions of the Order dated 24/05/2023 passed by this Hon'ble Tribunal and hence, it is evident on the face of the said Affidavit that the same is not in consonance with the Order dated 24/05/2023 (more particularly as per the paragraph no.6), passed by this Hon'ble Tribunal.

8. I state that the hall has been totally closed since the closure order i.e. from 31/10/2022 of the Respondent No.2 MPCB and that we have never indulged in restarting the said hall ever since that date.
9. I state that no evidence (oral, documentary or otherwise) has been submitted neither by the Applicant nor by the Respondent No.2, to state or to prove the contrary, before this Hon'ble Court.
10. I state and submit that the following visits were carried out by the various officers of the Respondent No.2, MPCB, in which, clear remarks have been recorded in the respective reports of the hall is not operational/functional and was closed, are mentioned hereinbelow:

17/05/2023

**Visit as per the Joint Committee report appointed
by this Hon'ble Tribunal.**

Names of the Officers:

1. Mr. Manish Holkar-SRO Akola MPCB
2. Mr. Ashish Bobde-Chief Officer, Municipal Council,
Malkapur, Buldhana.



3. Mr. Ashok Thorat - Additional Superintendent of Police, Buldhana.

***19/06/2023* (Annexure-A).**

Visit Report (first visit) on the basis of our Consent to Operate Application

Officer name: Mr. N. P. Patil.

***08/08/2023* (Annexure-B).**

Visit Report (second visit) on the basis of the Consent to Operate Application duly filed and submitted by us as the Respondents.

Officer name: Mr. M.D.Bhiwapurkar.

11.I state and submit that the calculation of the days for violation of the Consent to Operate Guidelines, for which our hall has been operational/functional, cannot be calculated at all, as we have abided by all the directions of the Respondent No.2 as well as this Hon'ble Tribunal, in terms of following the closure directions.

12.I state and submit that Respondent No.2 has issued the Show Cause Notice on 04/01/2022 and that we had duly replied to the same on 21/01/2022, which reply had been sent by registered post to the Regional Officer, Amravati, MPCB. I state and submit that the Respondent No.2 did not take any coercive action/s against us in view of the said Show Cause Notice dated 04/01/2022.

13. I state and submit that the period between the issuance of the Show Cause Notice and the Closure Order was of 10 months and that there was not even a single visit of any authorized



officer, to inspect or to scrutinize, the said hall within these 10 months and that there was also no adverse written correspondence from the Respondent No.2 against our hall. I state that our hall occupancies are lesser than 75 days in a year.

14. I state and submit that we have duly applied online on the website of the Respondent No.2, for Consent to Operate on 21/05/2023 and the requisite fees of Rs.4,523 (Rupees four thousand five hundred twenty three only) (paid online on 21/05/2023) (Annexure-C) and the penalty amount of Rs.99,000/- (Rupees ninety nine thousand only) (paid online on 08/06/2023) (Annexure-D). Thus, it is humbly stated that we, as the Respondents, have duly complied and fulfilled our set of the procedural formalities and compliances despite which, the Respondent No.2 has visited the hall site, which are squarely contrary to the said Affidavit of the Respondent No.2 and therefore, it is apparent that there is no symphony between the author of the visit report and that of the said Affidavit. I state and submit that we as Respondents have been left to the complete mercy of the Respondent No.2 and its officers who have time and again performed visits on the site and have stated false assertions sworn in their own Affidavit and therefore, I reiterate my assertion as stated hereinabove that the said Affidavit has been prepared without the applicability of mind and is an orphan in its entirety.

15. I state and submit that the second recent Visit Report dated 08/08/2023, has deliberately been concealed by the Respondent No.2 and that the language of the report is



reproduced hereunder for the ready perusal and reference of this Hon'ble Tribunal:

Date: 08/08/2023

"Visited unit to verify compliance of closure directions dated 31/10/2022 and following are observations:

- 1. During visit unit is not found in operation. All activities and functions are found closed.*
- 2. Marriage hall has obtained NOC from CGWA for extraction of ground water.*
- 3. Rain water harvesting system is provided.*
- 4. STP of capacity 5 m³/ day is provided.*
- 5. Organic waste convertor is still not installed. One is brought in site and will install within 2 days as per unit representative.*

Also kitchen in marriage hall is provided with exhaust system with ducting and 19 nos. of trees have been already existed.

Sd/-

V.O.Bonde

(Secretary)

(emphasis supplied by me, while reproducing the abovementioned contents in Italics).

Sd/-

Mr. M.D.Bhiwapurkar

(F.O)

16. I state and submit that as per the above-stated report, the hall is still closed completely and that no activities are being carried inside this hall, which are completely against the findings of the said Affidavit and therefore, the



assessment, as stated in paragraph no.3 therein with reference to Annexure VI, cannot be calculated, as the number of days are completely wrong and miscalculated. I state and submit that the days which have been miscalculated i.e. 582 days, are completely de hors the directions of the Order of this Hon'ble Tribunal and that the Respondent No.2 has not performed/abided by these directions, as our hall was completely closed and hence, cannot be alleged to be violating the stated norms.

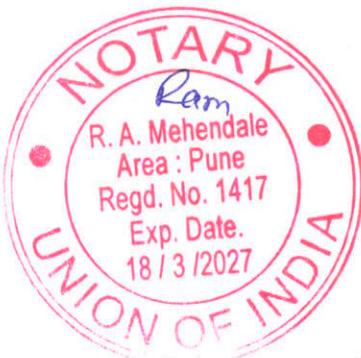
17.I submit that the Respondents, due to the cogent reasons, justifications and the documents supplied as Annexures herewith, state on oath that the amount of Rs. 45,46,875, is a hollow and a fabricated amount, floated merely to harass these Respondents and affect them and their smooth functioning of their halls, in one way or the other.

18.I state and submit that the Respondent No.2 is itself confused as to the directions of this Hon'ble Tribunal and that have misinterpreted the same in its own whims and fancies, which deserves to be shunned and nipped in the bud, at the very outset and that the said Affidavit deserves to be rejected with costs. I also hereby urge this Hon'ble Tribunal that this Tribunal be pleased to initiate a field visit of a neutral committee of experts to verify the contentions of the days, which has been stated in the paragraph no.3 of the said Affidavit, other than the Respondent No.2, who would visit the hall site and file a report to that effect, if so deemed fit and proper, for which, we are ready to bear the charges for the same.



19. I say and submit that there is absolutely no injury, damage caused to the Applicant, whatsoever, as misinterpreted by the Applicant. Moreover, the Applicant has not approached this Hon'ble Tribunal with clean hands and have also not established his own locus, for filing this Application.

I, Dr. (Mr.) Arvind Wasudeo Kolte, the President of the Respondent No.5 namely Bhratrumandal, Malkapur (Trust), the Deponent herein, do hereby state that the contents of the paragraph nos. 1 to 19 above, are true and correct to the best of my knowledge, information and belief. In witness whereof, I have signed this Affidavit in Reply on this 10th day of August, 2023, at Pune.



Dr. (Mr.) Arvind Wasudeo Kolte

Deponent

I know the Deponent

Shreeya N. Deshpande, Advocate

BEFORE ME

 Mrs. R. A. MEHENDALE
 NOTARY, UNION OF INDIA

10/08/2023

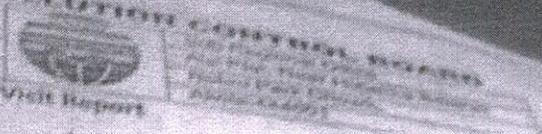


& Registered
 Serial No.

127 (2023)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-2402341, 2402342
Website: www.mpcb.org
E-mail: board@pcb.org

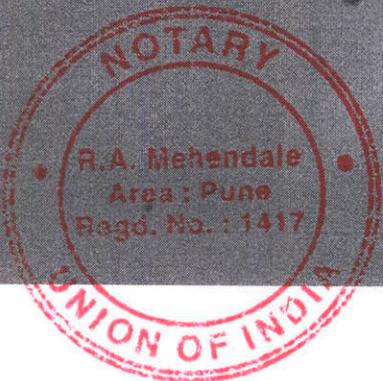


Visit Report

- 1. Name & Address of the Industry: M/s. ^{Shri. Jagdish} Shri. Manoj Mangal Karyalay, Vithal Nagar, Chalo Bagha, Malabar, Dist. Raichur.
- 2. Industry Representative: Mr. Yashraj Bhorde
- 3. Contact details: Phone No.: 9260933140, Email: -
- 4. Consent Status: Applied for consent to operate.
- 5. Products: Mangal Karyalay
- 6. Generation of Industrial Effluent: 0-0 CMD, 0.5-0 CMD
- Domestic Effluent: -
- ETP Details: Sewage treatment plant provided.
- 7. Air Pollution control systems: Hood to kitchen with stack.
- 8. H&W generations: Nil.

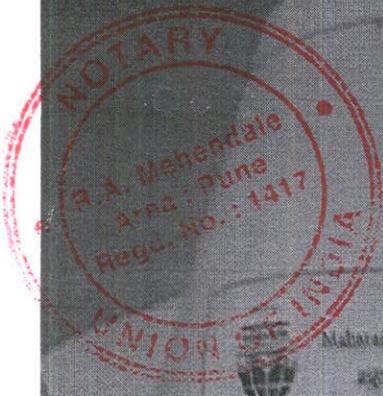
Observations: ① At the time of visit mangal karyalay was not found in operation.
 ② Govt. Board has issued closure direction on 31/10/2022.
 ③ The MSEB has disconnected power supply on 02/05/2023 & MC has disconnected water supply.
 ④ As per closure direction Mangal Karyalay has applied CT.
 ⑤ They have provided 10 KLD sewage treatment plant, Hood arrangement to kitchen, rain water harvesting & waste segregation facility.
 ⑥ They have obtained GWA No. Building plan approval.
 ⑦ They have provided parking space into the premises.

[Handwritten signature]



[Handwritten signature]
C.M. P. Patil

6-20-2023 15:00



Sub - Regional Office, Akola
Alast Plot, Opp. Hattatama Smark
Nehru Park Chowk, Akola, Tal. Dist. Akola

 Maharashtra Pollution Control Board महाराष्ट्र प्रदूषण नियंत्रण बोर्ड	VISIT REPORT	Doc. No.:	QM5.P10.101
		Rev. No.:	00
		Rev. Date:	07-01-2021

Date: 8/8/2023

- 1. Name & address of the unit : Mrs. Bhigya Ramchandra
40 Bhigya, Marhepur
Tal: Marhepur, Dist: Buldhana.
- 2. Consent status : Applied for consent to operate.
- 3. Contacted Person : Shri. V.O. Bunde
(986-937140)

4. Observations

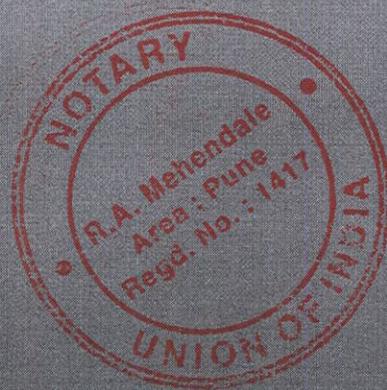
Visited unit to verify compliance of closure direction dtd 31/10/2022 & following are observations:

- ① During visit, unit is not found in operation. All activities & functions are found closed.
- ② Manojee has obtained NoC from CGWA for extraction of ground water.

- ③ Rain water harvesting system is provided.
- ④ STP of capacity $5 \text{ m}^3/\text{day}$ is provided.
- ⑤ organic waste converter (one) is still not installed. one is brought on site & will install within two days as per unit requirement.

Also kitchen in manager's house is provided with exhaust system with ducting. & 10 nos of trays have been already provided.

Bonde
(V.O. Bonde)
Secretary



M.D. Bhowari
(M.D. Bhowari)
for



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

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Annexure C

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:

MPCB-CONSENT-0000171485

Application submitted on:

21-05-2023

Industry Information

Consent To:

Operate

IIN No.:

Submit to:

SRO - Akola

Type of institution:

Industry

Industry Type:

Category:

Orange

Scale:

S.S.I

Location of industry/activity/etc:

Local Body

Name of Local Body:

Municipal corporation, Malkapur

EC Reqd.

No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name

Vasant onkar Bonde

Address

VITHAL NAGAR, CHALIS BIGHA, Malkapur (M CI), Buldana

Designation

secretary

Taluka

Malkapur

Area

1104 Sq .Meter

District

Buldhana

Telephone

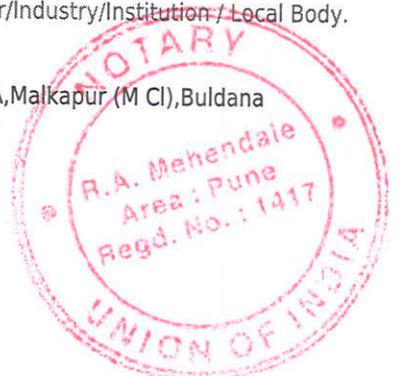
9860939140

Fax

--

Email

Pan Number



2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

Bhratru Mandal (Kai.V.A.Patil, Mangal Karyalay)

Location of Unit

Vithal Nagar, Chalis Bhigha,

Survey number/Plot Number

198,199

Taluka

MALKAPUR

District

Buldhana

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

YES, Municipal corporation, Malkapur

Planning Authority

Municipal corporation, Malkapur

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Municipal corporation, Malkapur

Name of the licence issuing authority

Municipal corporation, Malkapur

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Dr.ARVIND WASUDEO KOLTE

Telephone number

9422180788

Fax number

--

Officer responsible for day to day business

VASANT BONDE

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

382

Date of registration

Mar 6, 1980

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
54.03	CA Certificate	3	4500.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	3.00	
River	2.00	
Human Habitation	0.00	
Religious Place	2.00	
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

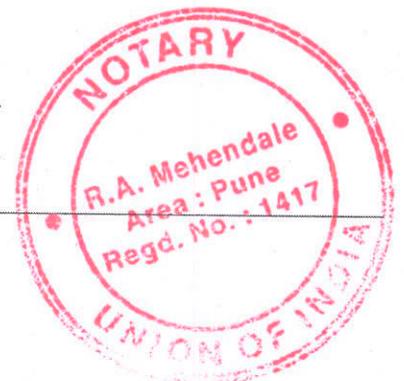
6b. Enter Latitude and Longitude details of site

Latitude

20.8843

Longitude

76.2026



7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

	Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No
(b) Will the applicant utilize the system, if provided.	No
(c) If not provided, details of proposed arrangement.	NA

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
1104	620	484

10. Month and year of commissioning of the Unit.

1980-03-06

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
02	02	8	SUNDAY

12.

(a) Do you have a residential colony Within the premises respect of Which the present application is Made ?	No	NA	
(b) If yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
0	0	0	No
(c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
0	0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	Multipurpose hall for Mangal karyalaya, Marriage (for 500 nos of person per day)	00	00	00	0	Having total plot area 1104 Sq. Meter and build up area of 620 Sq. Meter

Products Name and Quantity

264

Product Name	UOM	Quantity	Remarks
NA	--NA--	00	00

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
NA	--NA--	00	No	No	000

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Multipurpose hall for Mangal karyalaya, Marriage (for 500 nos of person per day)

Part B : Waste Water aspects

1. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	09	05	Septic Tank & Soak Pit	--	Recycle	--
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	--	--NA--	--
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	--	--NA--	--
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--	--	--NA--	--
Others	00					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Quantity permitted
Local Body	Municipal corporation, Malkapur	Municipal corporation, Malkapur	10

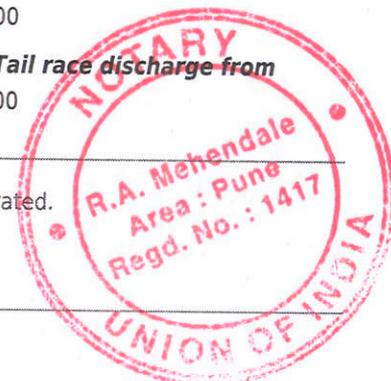
18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
05	00	00	00
Process	DM Plants/Softening	Washing	Tail race discharge from
00	00	00	00

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

05 WATER BUDGET ENCLOSED

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).



Capacity of STP (m3/day)

00

Treatment unit	Size (mxm)	Retention time (hr)
NA	00	00

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

00

Treatment unit	Size (mxm)	Retention time (hr)
00	00	00

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

3. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) NA

Effluent sump/Guard pond details No 00

If yes, state at which stage-Whether before, intermittently or after treatment. No 00

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) 00

(iii) into sea 00

(v) On land for irrigation on owned land/ase land. Specify cropped area. USE FOR PLANTATION AND GARDEN

(vii) Quantity of treated effluent reused/ recycled,)/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 00

(ii) into creek/estuary (name of Creek/estuary) 00

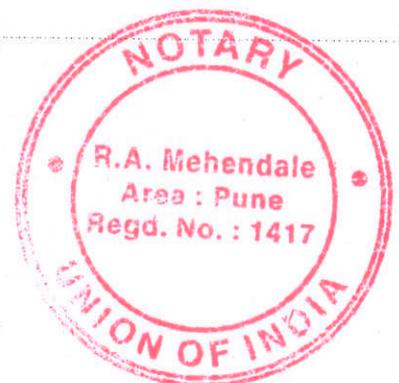
(iv) into drain/sewer (owner of sewer) 00

(vi) Connected to CETP NA

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA	
SS (mg/l)	NA	
BOD (mg/l)	NA	
COD (mg/l)	NA	
TDS (mg/l)	NA	
Specific pollutant if any	Name	Value
1	00	00



Treated Effluent

pH	NA
SS (mg/l)	NA
BOD (mg/l)	NA
COD (mg/l)	NA
TDS (mg/l)	NA
Specific pollutant if any	Name
1	00
	Value
	00

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Diesel	Ltr/Hr	6	11000
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	USE FOR DG SET OF 62.5 KVA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG	00	DIESEL
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
6	MS	ROUND	3
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
00	00	00	00
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
...BUILT ACCOSUSTIC ENCLOSURE FOR NOISE CONTROL	SPM/TPM,NOX	NA	62.5

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	PROVIDE PORTHOLE
Platform	Yes	Details	PROVIDED
Ladder	Yes	Details	LADDER PROVIDED

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.



Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	NA	NA	00	00

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(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	00	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

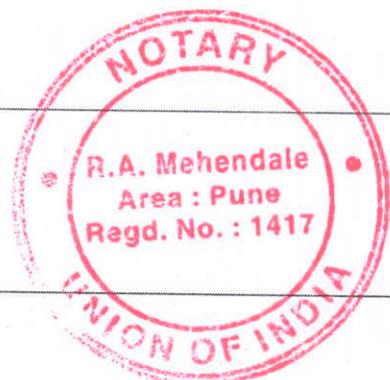
NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.



Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

00

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

00

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
------	----------	-----	-----------	----------	---------------



Kitchen waste/ food waste 25 Kg/Day use as manure use as manure and have agreement with muciple corporation for solid waste disposal NA

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44. Hazardous Chemicals – Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectors)

Open Space Availability	Plantation Done On	Number of Trees Planted
482 Square meter	200 Square meter(41 %)	50

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

RAIN WATER HARVESTING DONE

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NO

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity, a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.



50.

I/We undertake to furnish any other information within one month of its being called by the Board

Signature : VASANT BONDE
Name : VASANT ONKAR BONDE
Designation : SECRETARY

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG	62.5	ACOUSTIC ENCLOSURE INBUILT

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
Yes	DIRECTION FROM MPCB	REPLY SUBMITTED OF MPCB DIRECTION	NIL

Bank Guarantee Applicable:

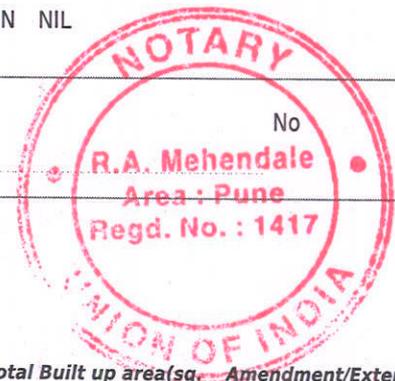
No

R.A. Mehendale
Area : Pune
Regd. No. : 1417

Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1970		0	0	0	



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Consent to Establish

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900	0	0	0

Consent to Operate

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	CC/OC
Jan 1, 1900	0	0	0	

Application Details (Applied for Consent To Establish Expansion)

Date	Applied For	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900		0	0	0

Remark/Present status and violation if any

Environment clearance/Consent Before 2008

Date	Capital Investment(Crs.)	Amendment/Extension/Transfer
Jan 1, 1970	0	
Products	Quantity(MT/A)	
	0	

Consent To Establish

Date	Capital Investment(Crs.)
Jan 1, 1970	0
Products	Quantity(MT/A)
	0

Consent To Operate

Date	Validity	Capital Investment(Crs.)
Jan 1, 1970	Jan 1, 1900	0
Products	Quantity(MT/A)	
	0	

Application Details (Applied for Consent To Establish Expansion)

Date	Capital Investment(Crs.)
Jan 1, 1970	0
Products	Quantity(MT/A)
	0

Hazardous Waste Generation Categories C to E

Waste Name	Quantity(MT/A)
	0

Hazardous Waste Generation Categories C to O

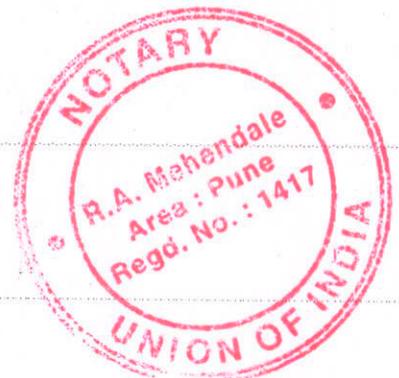
Waste Name	Quantity(MT/A)
	0

Hazardous Waste Generation Categories C to E(Expansion)

Waste Name	Quantity(MT/A)
	0

Effluent Generation Categories C to E

Waste Name	Quantity(MT/A)
	0



Effluent Generation Categories C to O

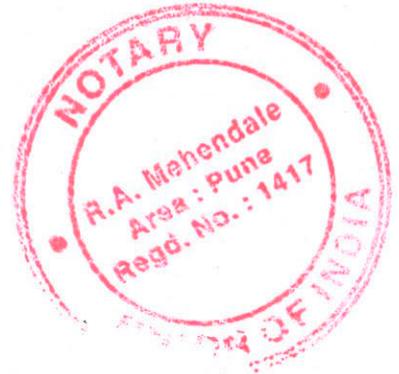
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Waste Name	Quantity(MT/A)
	0

Effluent Generation Categories C to E(Expansion)

Waste Name	Quantity(MT/A)
	0

Remark/Present status and violation if any





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Account Name : Mr. Umesh Vishnu Ladhe
Address : 67 NR GRAM PANCHAYAT KOLHADI
TAL BODWAD
JALGAON-425310
27499:Jalgaon
Date : 21 May 2023
Account Number : 00000030987438969
Account Description : SBCHQ-CSA-PUBIND-CSSILVER-INR
Branch : MALKAPUR
Drawing Power : 0.00
Interest Rate(% p.a.) : 2.7
MOD Balance : 0.00
CIF No. : 85684146110
IFS Code : SBIN0000419
(Indian Financial System)
MICR Code : 443002913
(Magnetic Ink Character Recognition)
Nomination Registered : Yes
Balance as on 21 May 2023 : 12,776.80

Account Statement from 21 May 2023 to 21 May 2023

Txn Date	Value Date	Description	Ref No./Cheque No.	Debit	Credit	Balance
21 May 2023	21 May 2023	TO TRANSFER-INB Maharashtra Pollution Con BILL MAPLCBD Payment-	YSBI1899205349I GAPPRPWO3 TRANSFER TO	4,523.60		8,253.20

Please do not share your ATM, Debit/Credit card number, PIN (Personal Identification Number) and OTP (One Time Password) with anyone over mail, SMS, phone call or any other media. Bank never asks for such information.

**This is a computer generated statement and does not require a signature.





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Annexure
D
The Nandura Urban Co-Op. Bank Ltd. Nandura

Acknowledgement :- RTGS/NEFT Fund Transfer Application Form

Date - 08/06/2023

Received from Bhadrmandal Malkapur

A/c No. 002002300001222 Che. No. 075026

A/c type (Saving Current, CC/OD etc)

RTGS/NEFT amount Rs. 99000/-

Charges Rs. 15/-

Total Rs. 99015/-

Details of RTGS/NEFT centre and beneficiary are as under :

- 1) Name of beneficiary : Maharashtra Pollution Control Board
- 2) Bank Name : SBI
- 3) Branch Name/Address : Matunga Mumbai 400015
- 4) Account Type and A/c No. : Current 33874078751
- 5) IFSC Code : SBIN 0005350
- 6) City : Matunga Mumbai
- 7) UTR No. : _____
- 8) I confirm that, beneficiary's A/c No. 33874078751 is correct.
(to be filled in by the branch)

Branch Seal & Signature

Pachpande
Applicant's Signature

(Remittance would be effected as per RBI rules)

For THE NANDURA URBAN CO-OP. BANK LTD. NANDURA

Br. Malkapur



Scroll No : _____

THE NANDURA URBAN CO-OP. BANK LTD. NANDURA

RTGS / NEFT Funds Transfer Application Form

Date - 08/06/2023

Name of Applicant : Bhadrmandal Malkapur

A/c. No. : 002002300001222 Che.No. 075026 Mobile No. 8830916816

Please remit the sum of Rs. 99000/- (Rupees in words - Ninety Nine Thousand Only only.)

As per detail given below please debit my above account along with the charges as per cheque issued to you. I/We agree to abide by the terms and conditions stipulated by RBI for RTGS.

And also Bank's terms and conditions printed/mention on back side of this form.

Details of RTGS/NEFT centre and beneficiary are as under.

- 1) Name of beneficiary : Maharashtra Pollution Control Board
- 2) Bank Name : State Bank of India
- 3) Branch Name / Address : 76-A Rafi Ahmed Kidwai Rd Gujarati Kelwani Mandal School Matunga Mumbai 15
- 4) A/c Type and A/c No. : Current Account A/c No. 33874078751
- 5) IFSC Code : SBIN 0005350
- 6) City : Matunga Mumbai 400015
- 7) UTR No. : _____ (to be filled in by the branch)
- 8) I confirm that, beneficiary's account no. 33874078751 is correct.

Pachpande
Applicant's Signature

Only for Office use

Amount of RTGS / NEFT : Rs. _____ RTGS message Date : _____
Charges : Rs. _____ Time : _____
Total Amount : Rs. _____
Transfer No. :- _____ Maker Sign : _____ Checker Sign : _____

(To be treated as CREDIT VOUCHER at the remitting branch)

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THE NANDURA URBAN CO-OP BANK LTD. NANDURA

MALKAPUR BR. : BIRALA ROAD, OPP. BANK OF MAHARASHTRA, MALKAPUR, (DIST. BULDANA) - 443401
IFS Code : HDFC0CNUCBN

VALID FOR THREE MONTHS ONLY

Date
दिनांक 08 06 20 23

Pay

Yourself for RTGS

BEARER

Rupees रुपये Ninety Nine Thousand Fifteen Rupees

only

अदा करें।

₹ 99015/-

Savings A/c. No. : 002002300001222

Rachpande
कोषाध्यक्षAnand
अध्यक्षभ्रातृ-मंडळ, मलकापूर.
BHATRU MANDAL MALKAPUR

VOID

⑈075026⑈ 443846052⑈ 001222⑈ 10

Please Sign above

R.A. Mehendale
Area : Pune
Regd. No. : 1417

UNION OF INDIA



The Nandura Urban Co-Op. Bank Ltd. Nandura

Acknowledgement :- RTGS/NEFT Fund Transfer Application Form

Date - 08 / 06 / 2023

Received from Bhattru Mandal Malkapur

A/c No. 002002300001222 Che. No. 075026

A/c type (Saving Current, CC/OD etc)

RTGS/NEFT amount Rs. 99000/-

Charges Rs. 15/-

Total Rs. 99015/-

Details of RTGS/NEFT centre and beneficiary are as under :

- 1) Name of beneficiary : Maharashtra Pollution Control Board
- 2) Bank Name : SBI
- 3) Branch Name/Address : Matunga Mumbai 40015
- 4) Account Type and A/c No. : Current 33874078751
- 5) IFSC Code : SBIN 0005350
- 6) City : Matunga Mumbai
- 7) UTR No. :

8) I confirm that, beneficiary's A/c No. 3387407851 is correct.
(to be filled in by the branch)Rachpande 1 Anand
Applicant's Signature

(Retention would be effected as per RBI rules)

For THE NANDURA URBAN CO-OP. BANK LTD. NANDURA

Br. Malkapur

UTR/TAX NO. 159232493990291